

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1157 of 2019

IN THE MATTER OF:

Export – Import Bank of India

...Appellant

Vs

**EPC Constructions India Ltd. through
Abhijit Guhathakurta, RP**

....Respondent

Present:

For Appellant: Mr. Ashish Rana and Mr. Harshit Garg, Advocates.

For Respondent:

With

Company Appeal (AT) (Insolvency) No. 1413 of 2019

IN THE MATTER OF:

Shaarc Projects Ltd.

...Appellant

Vs

EPC Construction India Ltd. & Ors.

....Respondents

Present:

**For Appellant: Mr. Krishnendu Datta and Mr. Manish Shekhari,
Advocates.**

For Respondents:

With

Company Appeal (AT) (Insolvency) No. 1157 of 2019, 1413 of 2019, 1416 of 2019, 1426 of 2019, 1519 of 2019, 01 of 2020, 13 of 2020, 14 of 2020, 42 of 2020, 1474 of 2019 and 134 of 2020.

Company Appeal (AT) (Insolvency) No. 1416 of 2019

IN THE MATTER OF:

Om Namah Shivay Logistics International Pvt. Ltd. ...Appellant

Vs

EPC Constructions India Ltd. & Ors.Respondents

Present:

**For Appellant: Mr. Krishnendu Datta and Mr. Manish Shekhari,
Advocates.**

For Respondents:

With

Company Appeal (AT) (Insolvency) No. 1426 of 2019

IN THE MATTER OF:

Export – Import Bank of India ...Appellant

Vs

EPC Construction India Ltd. & Anr.Respondents

Present:

For Appellant: Mr. Ashish Rana and Mr. Harshit Garg, Advocate.

For Respondents:

With

Company Appeal (AT) (Insolvency) No. 1157 of 2019, 1413 of 2019, 1416 of 2019, 1426 of 2019, 1519 of 2019, 01 of 2020, 13 of 2020, 14 of 2020, 42 of 2020, 1474 of 2019 and 134 of 2020.

Company Appeal (AT) (Insolvency) No. 1519 of 2019

IN THE MATTER OF:

UCO Bank

...Appellant

Vs

Abhijit Guhathakurta & Ors.

...Respondents

Present:

**For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with
Mr. Spandan Biswal and Ms. Ruchi Choudhary,
Advocates.**

For Respondents:

With

Company Appeal (AT) (Insolvency) No. 01 of 2020

IN THE MATTER OF:

Slipco Constructions Pvt. Ltd.

...Appellant

Vs

EPC Constructions India Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Harsh Gurbani, Advocate.

For Respondents:

With

Company Appeal (AT) (Insolvency) No. 1157 of 2019, 1413 of 2019, 1416 of 2019, 1426 of 2019, 1519 of 2019, 01 of 2020, 13 of 2020, 14 of 2020, 42 of 2020, 1474 of 2019 and 134 of 2020.

Company Appeal (AT) (Insolvency) No. 13 of 2020

IN THE MATTER OF:

Sathyam Orocon Pvt. Ltd. & Ors.

...Appellants

Vs

EPC Constructions India Ltd. & Ors.

...Respondents

Present:

**For Appellants: Mr. Harsh Gurbani and Mr. Neeraj Kumar,
Advocates.**

For Respondents:

With

Company Appeal (AT) (Insolvency) No. 14 of 2020

IN THE MATTER OF:

EPC Constructions India Ltd.

...Appellant

Vs

SREI Equipment Finance Ltd.

....Respondent

Present:

For Appellant:

**For Respondent: Mr. Abhijit Sinha, Mr. Arijit Mazumdar, Mr.
Shambo Nandy and Ms. Akansha Kaushik,
Advocates.**

With

Company Appeal (AT) (Insolvency) No. 1157 of 2019, 1413 of 2019, 1416 of 2019, 1426 of 2019, 1519 of 2019, 01 of 2020, 13 of 2020, 14 of 2020, 42 of 2020, 1474 of 2019 and 134 of 2020.

Company Appeal (AT) (Insolvency) No. 42 of 2020

IN THE MATTER OF:

Gujarat Maritime Board

...Appellant

Vs

**Abhijit Guhathakurta, Resolution Professional of
EPC Constructions India Ltd. & Anr.**

...Respondents

Present:

For Appellant: Mr. Gursharan H. Virk, Advocate.

For Respondents:

With

Company Appeal (AT) (Insolvency) No. 1474 of 2019

IN THE MATTER OF:

Xylem Water Solutions India Pvt. Ltd.

...Appellant

Vs

EPC Constructions India Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Atul S. Mathur and Ms. Priya Singh,
Advocates.**

For Respondents:

With

Company Appeal (AT) (Insolvency) No. 1157 of 2019, 1413 of 2019, 1416 of 2019, 1426 of 2019, 1519 of 2019, 01 of 2020, 13 of 2020, 14 of 2020, 42 of 2020, 1474 of 2019 and 134 of 2020.

Company Appeal (AT) (Insolvency) No. 134 of 2020

IN THE MATTER OF:

**Government of India, Through
Office of the Assistant Commissioner,
GST & Central Tax, Cuttack – II Division**

...Appellant

Vs

**Abhijit Guhathakurta, Resolution Professional,
EPC Constructions India Ltd. & Ors.**

....Respondents

Present:

**For Appellant: Mr. Prasenjeet Mohapatra, Jr. Standing Counsel,
GST & Central Excise.**

For Respondents:

ORDER

03.02.2020: Let the pleadings be completed in all the appeals. It is submitted by learned counsel for the Resolution Professional that one more connected appeal bearing number Company Appeal (AT)(Insolvency) No. 144 of 2020, which was listed before another Bench, has been released today and is likely to be listed with this bunch of appeals.

Let reply in the appeals, wherein it has not been filed, be filed within one week. Rejoinder thereto, if any, may be filed within one week thereof.

Post these appeals 'for admission (after notice)' on **27th February, 2020.**

Company Appeal (AT) (Insolvency) No. 1157 of 2019, 1413 of 2019, 1416 of 2019, 1426 of 2019, 1519 of 2019, 01 of 2020, 13 of 2020, 14 of 2020, 42 of 2020, 1474 of 2019 and 134 of 2020.

The Resolution Professional will keep this Appellate Tribunal informed about the implementation of the Resolution Plan and in the event of any money coming in under the plan, he will file a report before this Appellate Tribunal before disbursement of such money. He will also provide an advance copy of such report to 'UCO Bank' (Appellant in Company Appeal (AT) (Insolvency) No. 1519 of 2019).

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/nn